

and the Government on the 1st July, 1989, under which their remunerations have been enhanced.

With the conclusion of these agreements and their implementation, Government hopes that there will be no cause for the doctor to go on strike in future.

#### **Demands of FPS Owners of Delhi**

8924. SHRI SHEO SHARAN VERMA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Fair Price Shop-keepers in Delhi have submitted their demands to Government and also threatened to observe strike if the demands are not met;

(b) if so, the details thereof; and

(c) the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) and (b). Yes, Sir to Delhi Administration. The main demand of the Fair Prices shop Owners was for increase in their margin of profit.

(c) The Delhi Administration has since revised the commission admissible to the Fair Price Shop owners on sale of wheat and rice and has resolved the issue.

[English]

#### **Merger of M/s Birds Jute and Export Ltd. with National Jute Manufacturing Corporation**

8925. SHRI BASUDEB ACHARIA: Will the Minister of TEXTILES be pleased to state:

(a) whether M/s. Birds Jute and Export

Ltd., was taken over and merged with National Jute Manufacturing Corporation in 1986;

(b) if so, whether all decisions of Bureau of Public Enterprises are being implemented in that unit;

(c) if so, whether BPE circular regarding interim/ad-hoc relief was also implemented in the Birds Jute and Export Ltd.; and

(c) if not, the reasons therefor?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Birds Jute and Export Ltd. was not merged with National Jute Manufactures Corporation. It continues to be a company under Companies Act, with separate Board of Directors and there are a large number of private share holders in BJEL. The Government shares in BJEL were transferred to NJMC in 1986. This company is a subsidiary of National Jute Manufactures Corporation.

(b) to (d). The decisions of Bureau of Public Enterprises are applicable in BJEL in accordance with its set up. BEP's circular on interim/ad hoc relief was applicable only to the Public Sector Undertakings where pay structure was linked to Industrial Dearness Allowance. As such it was not applicable in BJEL.

[Translation]

#### **Allotment of Land by DDA to N.E.H.M.**

8926. SHRI JAGANNATH SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the date on which National Electropathy, Homoeopathy Medicine of India (Central Council) Janakpuri, New Delhi had

submitted its application for allotment of land;

(b) whether sponsorship is required for allotment of land for medical institutions;

(c) if so, the reasons therefor; and

(d) the time by which land will be allotted?

**THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN):** (a) 13.4.1985

(b) and (c). Sponsorship by the Ministry of Health and Family Welfare/Delhi Administration for allotment of land to medical institutions in Delhi is necessary to ascertain, inter alia, the genuineness, professional competence and the financial soundness of the applicant society and the need for the specific medicare facility in the locality in which land is applied for.

(d) Allotment of land is not considered in the absence of requisite documents from the applicant.

#### **Ban Sagar Dam Project**

8927. **SHRI SUKHENDRA SINGH:** Will the Minister of WATER RESOURCES be pleased to state:

(a) the total allocation proposed to be made for the Ban Sagar Dam Project during 1990-91;

(b) the details of the steps being taken for the rehabilitation and resettlement of the displaced persons of the villages affected thereby;

(c) whether financial assistance is being received from International Financial Organisations and whether bilateral talks for such assistance is going on with other countries; and

(d) if not, whether there is any proposal to hold such talks in future?

**THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA):** (a) Rs. 52 crores.

(b) According to guidelines, oustees are entitled for free residential plots of size 90' x 50' and a resettlement grant of Rs. 750. The families settling on their own are provided a resettlement grant of Rs. 2000. In addition, a family receiving a compensation of less than Rs. 500 is to get grant-in-aid of Rs. 500 which reduces proportionately as the amount of compensation increases. Also 25% of the seats in the Industrial Training Institute at Basta have been reserved for the oustees of Bansagar and Bodhghat projects. Resettlement colonies are to be equipped among others, with civil amenities such as primary health centres, schools approach roads, dug wells, ponds, parks and electricity.

(c) and (d). No, Sir.

[English]

#### **Expert Group on Iodisation of Salt**

8928. **SHRI RAM NAIK:  
DR. VENKATESH KABDE:  
DR. DAULATRAO SONUJI  
AHER:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether in our country goitre in rural and adivasi areas is on account of non-availability of adequate food, predominance of local food containing goitrogenic factors in diet, poor hygienic conditions and hardness of water; and

(b) whether Government propose to review compulsory iodiation of salt and intro-